

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.350/2019

Thursday, this the 7th day of February 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Shri N P S Oberoi, age 66 years
s/o Shri Jaswant Singh
retired on 29.02.2012
as Under Secretary
Research & Analysis Wing
Cabinet Secretariat
R/o 4/32, Ramesh Nagar (SS)
New Delhi – 110 015
2. Mrs. B K Sarin
Age 67 years
w/o Dr. Ashok Kumar Sarin
retired on 30.09.2011
as Under Secretary
Research & Analysis Wing
Cabinet Secretariat
R/o A1A-23A, Janakpuri
New Delhi – 110 058
3. Mrs. Neeru Abrol
Age 66 years
d/o late Shri Gurusharan Singh
retired on 31.08.2012
as Under Secretary
Research & Analysis Wing
Cabinet Secretariat
R/o B-106, Sector 41, Noida UP
4. Deepak Kumar, age 70 years
s/o Raizada Shri Chand Jain
Retired on 31.01.2009
as Section Officer
Research & Analysis Wing
Cabinet Secretariat
R/o E-610, Narwara Apartments
Plot No.89, Patparganj
Delhi – 110 092
5. Rudra Dutt, age 67 years
s/o late Shri Pitamber Dutt

retired on 28.02.2011
 as Under Secretary
 Research & Analysis Wing
 Cabinet Secretariat
 r/o D-215, G/F, Sec 17, Konark Enclave
 Vasundhara, Ghaziabad – 201012

6. Surendra Singh Yadav, age 67 years
 s/o late Sh. Bhim Singh Yadav
 retired on 31.12.2011
 as Under Secretary
 Research & Analysis Wing
 Cabinet Secretariat
 R/o H.No.777, Metro View Apartments
 Sector 13, Pocket B, Dwarka
 New Delhi – 110 078

..Applicants

(Mr. Padma Kumar S, Advocate)

Versus

1. Union of India through Secretary (R)
 Cabinet Secretariat
 Pt Deen Dayal Antyodaya Bhawan
 CGO Complex
 New Delhi – 110 003

..Respondent

(Mr. Gyanendra Singh, Advocate)

O R D E R (ORAL)

Justice L. Narasimha Reddy:

The applicants retired as Under Secretaries at various points of time. While in service, they were extended the benefits of 3rd Modified Assured Career Progression (MACP) Scheme from the Grade Pay of ₹6600/- to ₹7600/- in the Pay Band – 3 of ₹15600-39100 vide orders dated 22.10.2009 (applicant Nos. 5 & 6) and 09.11.2009 (applicant Nos. 1 to 4). It is stated that they were entitled to be granted the benefits w.e.f. 01.09.2008. They made separate representations in the recent past referring to

certain orders passed by this Tribunal on the subject. Their grievance is that no order has been passed thereon.

2. We heard Mr. Padma Kumar S, learned counsel for applicants and Mr. Gyanendra Singh, learned counsel for respondent.

3. It was only in the month of October 2018 that the applicants filed the representations. The question as to whether the request made by the applicants deserves to be acceded to, needs to be considered by the respondent. At this stage, we cannot express any opinion on the subject.

4. The O.A. is, therefore, disposed of directing the respondent to pass orders on the representations (Annexure A-8) submitted by the applicants, within a period of two months from the date of copy of this order.

There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

February 7, 2019
/sunil/